## GOVERNMENT OF INDIA CHEMICALS AND FERTILIZERS LOK SABHA

UNSTARRED QUESTION NO:85 ANSWERED ON:02.07.2009 SUPPLY OF SPURIOUS FERTIZERS Nishad Capt.(Retd.) Jainarayan Prasad

## Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether attention of the Union Government has been drawn to supply of spurious fertilizers in the country, particulary in Bihar and Uttar Pradesh:
- (b) If so, the details therefor; and
- (c) the action taken by the Government in this regard?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR KJENA)

(a) to (c): No, Madam. The sale, manufacturing etc. of fertilizers are regulated under the provisions of Fertilizer (Contgrol) Order (FCO) 1985, an order kunder the Essential Commodities Act, 1955. The specifications of various fertilizers have been laid down in Schedule of FCO, 1985. The order prohibits manufacture and sale of fertilizers, which are not of prescribed standard.

The inspection of quality is a continous process. There are 68 fertilzer quality control laboratories in the country to test the quality of fertiozers including the four laboratories of the Government of India namelyt Central Fertilizer Quality Control and Training Institute at Faridabad and three regional laboratoirs at Bombay, Kalyani and Chennai. The State Governments are the enforcement agencies and are adequately empowered to take appropriate action against the offenders in terms of provisions contained in FCO, 1985 including for violation, if any in the quality of fertilizers.

No complaints of manufacturing of sub-standard fertilizers have been reported to the Government of India in the Department of Fertilizers (DOF) in the recent past.